

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
(Legal Division)

**Hearing Schedule for the month of June, 2016 (Advance)**

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
2.6.2016 Thursday at 10.30 A.M. Transmission Tariff	1.	83/MP/16	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the Power Purchase Agreement dated 7.8.2007 between Sasan Power Limited and the petitioner. <i>(On admission)</i>
	2.	79/MP/2016 alongwith I.A.s. 14/16 & 15/16	MCCP	Petition under Sections 79 (1) ( c), 79 (1) (k) read with Section 79 (1) (f) of the Electricity Act, 2003 along with Regulations 12 (6) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 along with Regulations 111 & 115 of the CERC (Conduct of Business) Regulations, 1999. I.As for urgent listing and interim relief. <i>(On admission)</i>
	3.	84/MP/2016	CSPTCL	Petition under Section 79 (1) c), Section 38(2) and other applicable provisions of the Electricity Act, 2003 and the Regulations framed thereunder for termination of the BPTAs dated 24.2.2010 and TSA dated 7.12.10 and utilization of the long term transmission capacity allocated for other purposes. <i>(On admission)</i>
	4.	226/MP/2015	TRNEPL	Petition under Sections 79 (1) (c) and 79 (1) (k) of the Electricity Act, 2003 seeking appropriate directions for operationalization of the LTA dated 14.9.2010 read with letter dated 27.12.2013.
	5.	6/RP/2016	JPL	Petition for review of order dated 18.12.2015 in Petition No. 135/TT/2012.
	6.	243/TT/2014	PGCIL	Approval for determination of Transmission tariff of Special Protection Scheme(SPS) for Northern regional Grid Stage-II for tariff block 2014-19 period in NR.
	7.	201/TT/2015	PGCIL	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 CERC (Term and Conditions of Tariff) Regulation 2014 for determination of Tariff DOCO 31-03-2019
	8.	510/TT/2014	PGCIL	Petition for determination of Truing up of Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Additional Energy Meters in NR.
	9.	543/TT/2014	PGCIL	Petition for determination of Truing up of Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for 400KV S/C Singrauli-Vindhychal Transmission Link along with (2X250MW) HVDV Back to Back at Vindhychal between NR and WR (DOCO 06.06.1989)
	10.	312/TT/2014	PKDL	Petition for determination of transmission tariff for 400 KV D/C Koldam- Ludhiana transmission line for control period of 2014-19.
	11.	384/TT/2014	PKDL	Petition for approval of tariff for section of 400 KV (Quad) 2XS/C Parbati-Koldam Transmission Line, starting from LILO point of Parbati (Banala) Pooling Station to Koldam HEP for control period of 2014-2019.
	12.	75/TT/2015	EPTCL	Petition for approval for determination of transmission tariff for Control period 2014-19 for Combined Assets of LILO of 400 KV D/C Gandhar- Hazira transmission line and 400/220 KV GIS Substation at Hazira and associated bays.
	13.	134/TT/2015	TPGL	Truing-up of transmission tariff for 2009-14 block and determination of transmission tariff for 2014-19 tariff block for LILO of Vapi-Jhanore,400 kV D/C line from SUGEN to point near Gandhar with LILO of one circuit of existing Gandhar-Dehgam 400 kV D/C line, from LILO point on Jhanore (Gandhar)-Dehgam line 400 kV Sub -Station of PGCIL at Pirana (Kamod) and opening of LILO point near Gandhar.
8.6.2016 Wednesday At 10.30 A.M. Misc. Petitions	1.	1/RP/2016	SPL	Petition seeking review of the order dated 18.11.2015 in Petition No. 402/MP/2014.
	2.	19/RP/2016	SPL	Petition seeking review of the order dated 19.2.2016 in Petition No. 153/MP/2015.
	3.	21/RP/2016	NTPC	Petition seeking review of the order dated 15.2.2016 passed by the Commission in Petition No. 59/MP/2015.

	4.	03/RP/2016	GMRKEL	Review of order dated 12.11.2015 in Petition No.77/GT/2013 regarding approval of Generation tariff of Kamalanga Power Plant.
	5.	16/MP/2016	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the procurers for compensation due to Change in Law impacting revenues and costs during the operating period.
9.6.2016 Thursday At 10.30 A.M. Misc. Petitions	1.	155/MP/2012	APL	Petition under Section 79 of the Electricity Act, 2003 evolving a mechanism for regulating including changing and /or revising tariff on account of frustration and/or of occurrence of force majeure (Article 12) and /or change in law (Article 13) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new Coal Pricing Regulation by Indonesian Government. (Remanded by ATE)
	2.	159/MP/2012	CGPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding. (Remanded by ATE)
13.6.2016 Monday At 10.30.A.M. Transmission Tariff	1.	68/TT/2016	PGCIL	Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B.
	2.	69/TT/2016	PGCIL	Petition for determination of truing up of transmission tariff in respect of ERSS-XII.
	3.	21/TT/2016	PGCIL	Petition for determination of (i) Truing up of Transmission tariff for 2009-2014 tariff block and (ii) Transmission tariff for 2014-2019 tariff block for Asset-I 1x100MVAR 220/132KV, 3 phase spare ICT at Dimapur Sub-station(COD-01-04-2013) and Asset-II 1 phase at Ziro Sub-Station(COD-01-04-2013) under Provision of Spare Transformers and Reactor in North Eastern Region.
	4.	32/TT/2016	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of (i) Truing up of Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block
	5.	49/TT/2016	PGCIL	Petition for determination of (i) Truing up of Transmission tariff for 2009-2014 tariff block and (ii) Transmission tariff for 2014-2019 Tariff block for Chhattisgarh-A in Western Region.
	6.	52/TT/2016	PGCIL	Petition for revision of transmission tariff for 2009-2014 period and determination of transmission tariff for 2014-2019 period for Asset-I 400/220 KV 315 MVA ICT-I at Fetehpur extension DOCO 01-01-2012 Asset-II 400/220 KV 315 MVA ICT-II and others
	7.	26/TT/2016	PGCIL	Petition for determination of Tariff from DOCO to 31.03.2019 for Lilo a of 400KV Kadapa-Kolar S/C line at NP Kunta and Establishment at NP Kunta under Transmission System for Ultra Mega Solar park in Anantpur District AP -Part-A (phase-I) anticipated DOCO 01.04.2016
	8.	39/TT/2016	PGCIL	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation-6 of CERC(Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of (i) Truing up transmission tariff for 2009-2014 tariff block and (ii) Transmission tariff for 2014-2019 tariff block for Western Region System Strengthening - II set D scheme in western Region.
	9.	13/TT/2016	PGCIL	Petition for determination of Transmission of Tariff from anticipated DOCO to 31/03/2019 for Asset-I Reconductring of one ckt- FarakhaMalda 400KV D/C with HTLs conductor.
	10.	22/TT/2016	PGCIL	Petition for determination of Transmission Tariff for anticipated DOCO to 31-03-2019 for Asset-I at Nirjuli Substation anti DOCO 10.02.2016 Asset-II 132/33KV 50 MVA 3-Ph ICT-II at Nirjuli substation anti DOCO 31.03.2016 and Asset-III at 400/220 KV Balipara Substation anti DOCO 31.03.2016 under North Eastern Region Strengthening Scheme-II NERSS -II) Part-A for 2014-2019 Tariff Block period in NER.
	11.	29/TT/2016	PGCIL	Petition for determination from DOCO to 31.03.2019 for Asset No. 1 x 125 MVAR Bus Reactor and associated bay at 400 Kv Maithan, Asset-II Replacement of 1 x 135 MVA 400/200 KV ICT with 1 x 500 MAV 400/200 KV ICT (1st) at 400 KV Maithan and Asset-III replacement of no. of 1 x 315 (2nd) at 400 KV Maithan under Transmission system for Eastern Region System Strengthening

				Scheme -IX in Eastern Region.
	12.	23/TT/2016	PGCIL	Approval u/r -86 of CERC(C&B) Regulation 1999 and CERC(Terms and Conditions of Tariff) Regulations, 2014 for determination from DOCO to 31.03.2019 for ASSET-1 at Malekuttaiyur sub-station alongwith associated bays and equipment Asset-2 at Somanahalli sub-station along with associated bays and equipment Asset-3 at Mysore sub-station along with associated bay and equipment under System strengthening -XX in Southern Region.
	13.	78/TT/2016	PGCIL	Petition for determination of transmission of tariff for Pallatana Gas Based Power Project and Bongaigaon Thermal Power Station Project.
	14.	22/RP/2016	PGCIL	Review petition for review of order dated 21.12.2015 in Petition No. 106/TT/2014.
14.6.2016 Tuesday At 10.30A.M. Generation Tariff	1.	54/MP/2016	SRLDC	Petition under Section 28 (4) of the Electricity Act, 2003 read with Regulations 6 & 29 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters ) Regulations, 2015.
	2.	55/MP/2016	NRLDC	Petition under Section 28 (4) of the Electricity Act, 2003 read with Regulations 6 & 29 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters ) Regulations, 2015.
	3.	56/MP/2016	ERLDC	Petition under Section 28 (4) of the Electricity Act, 2003 read with Regulations 6 & 29 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters ) Regulations, 2015.
	4.	57/MP/2016	NLDC	Petition under Section 28 (4) of the Electricity Act, 2003 read with Regulations 6 & 29 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015.
	5.	59/MP/2016	WRLDC	Petition under Section 28 (4) of the Electricity Act, 2003 read with Regulations 6 & 29 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters ) Regulations, 2015.
	6.	60/MP/2016	ERLDC	Petition under Section 28 (4) of the Electricity Act, 2003 read with Regulations 6 & 29 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters ) Regulations, 2015.
	7.	50/MP/2016	RECESPL	Petition under Section 66 of the Electricity Act,2003 read with CERC (Power Market) Regulations, 2010
	8.	318/GT/2014	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station, Stage-II (1000 MW) for the period from 01.04.2014 to 31.03.2019.
	9.	299/GT/2014	NTPC	Petition for approval of tariff of National Capital Thermal Power Station, Dadri, Stage-I (840 MW) for the period from 1.4.2009 to 31.3.2014.
	10.	330/GT/2014	NTPC	Petition for approval of tariff for National Capital Thermal Power Station, Dadri, Stage-II, (840 MW) for the period from 1.4.2014 to 31.3.2019.
	11.	308/GT/2014	NTPC	Petition for approval of tariff of Dadri Gas Power Station (829.78 MW) for the period from 01.04.2014 to 31.03.2019.
	12.	316/GT/2014	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage I & II (1600 MW) for the period from 01.04.2014 to 31.03.2019.
	13.	372/GT/2014	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station, Stage-III (1000 MW) for the period from 01.04.2014 to 31.03.2019.
	14.	339/GT/2014	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-IV (1000 MW) from 01.04.2014 to 31.03.2019.
	15.	340/GT/2014	NTPC	Petition for approval of Korba Super Thermal Power Station, Stage-III (500 MW) from 1.4.2014 to 31.3.2019).
	16.	328/GT/2014	NTPC	Petition for determination of tariff of Mauda Super Thermal Power Station Stage-I (1000MW) for the period from 01.04.2014 to 31.03.2019
	17.	263/GT/2014	RGPPPL	Petition for approval of tariff of Ratnagiri Power Station (1967.08 MW) for the period 1.4.2014 to 31.3.2019.

	18.	12/RP/2016	PGCIL	Petition for review of order dated 22.1.2016 in Petition No.37/TT/2016.
15.6.2016 Wednesday At 10.30 A.M. Misc. Petitions	1.	155/MP/2012	APL	Petition under Section 79 of the Electricity Act, 2003 evolving a mechanism for regulating including changing and /or revising tariff on account of frustration and/or of occurrence of force majeure (Article 12) and /or change in law (Article 13) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new Coal Pricing Regulation by Indonesian Government. (Remanded by ATE)
	2.	159/MP/2012	CGPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding. (Remanded by ATE)
	3.	82/MP/2016	NTPC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for extension of Power Purchase Agreement dated 22.12.1995 with erstwhile Haryana State Electricity Board (now Haryana Power Purchase Centre) for ten (10) years beyond 31.12.2015.
	4.	93/MP/2016	HPGCL	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Article 17 of the PPA dated 7.8.2007, between Sasan Power limited and MP Power Management Company Limited and CERC (Regulation of Power Supply) Regulations,2010.
27.6.2016 Monday At 10.30 A.M. Misc. Petitions	1.	155/MP/2012	APL	Petition under Section 79 of the Electricity Act, 2003 evolving a mechanism for regulating including changing and /or revising tariff on account of frustration and/or of occurrence of force majeure (Article 12) and /or change in law (Article 13) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new Coal Pricing Regulation by Indonesian Government. (Remanded by ATE)
	2.	159/MP/2012	CGPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding. (Remanded by ATE)
27.6.2016 Monday At 2.30. P.M. Generation and Transmission Tariff	3.	464/GT/2014	DVC	Approval of tariff for MaithonHydel Power Station unit No. 1 to 3 (2x20+1x23.2 MW) for the period 2009-14
	4.	465/GT/2014	DVC	Approval of tariff for Mejia Thermal Power Station Unit No I to 3 for the tariff period 2009-14.
	5.	466/GT/2014	DVC	Approval of tariff for Mejia Thermal Power Station Unit No 4 (1X210) for the tariff period 2009-2014.for the tariff period 2009-14
	6.	467/GT/2014	DVC	Approval of tariff of PanchetHydel Power Station Unit No 1 and 2 (2X40 MW0 for the period 2009-2014.
	7.	468/GT/2014	DVC	Approval of tariff of TilayaHydel Power Station Unit No 1 and 2 (2X40 MW0 for the period 2009-2014.
	8.	469/GT/2014	DVC	Approval of tariff of Bokaro Thermal Power Station Unit 1 to 3 for the period 2009-14.
	9.	470/GT/2014	DVC	Approval of tariff of Chandrapura Thermal Power Station Unit I to 3 for the tariff period 2009-14.
	10.	471/GT/2014	DVC	Approval of tariff of Durgapur Thermal Power Station Unit No 3 and 4 for the tariff period 2009-14.
	11.	272/TT/2015	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for (a) 315 MVA and associated bays and 03 Nos of 220 KV line bays at Saharanpur s/s ICt-II associated bays and at Saharanpur s/s Reactor-I at Saharanpur and But reactor-II at Saharanpur s/s under Northern Regional Transmission strengthening Scheme in NR
	12.	253/TT/2015	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: Lilo of both circuits of 400 KDV Kaithal 400 KD TL and Associated bay sat Bagppat ( Anticipated DOCO 25.12.2015, Assett-II 125 MVAR Bus Reactor at Bagpat GIS Anticipated DOCO 31.12.2015 Assett-II: 500 MVA at Bagpat alongwith 220 KV line bays anticipated DOCO 31.12.2015 Asset-IV at Bagpat alongwith 4 nos 220 KV lines bays anticipated DOCO 31.12.2015 under Northern Region System Strengthening Scheme -XIX in NR

	13.	278/TT/2015	PGCIL	Petition for review of order dated 25.1.2016 in Petition No. 278/TT/20 for determination of Transmission Tariff from DOCO to 31.03.2019 for 11 Nos assets under ER SS-II in Eastern Region.
28.6.2016 Tuesday At 10.30 A.M. Misc Petitions	1.	95/MP/2016 along with I.A. No. 23 of 2016.	ES(J)L	Petition under Section 79 (1) (f) read with Section 79(1) (b) of the Electricity Act, 2003 for the adjudication of disputes arising from the termination of the Power Purchase Agreement (PPA) dated 9.7.2010 by the Bihar State Power (Holding) Company Limited. (On admission)
	2.	84/MP/2016	CSPTCL	Petition under Section 79 (1) c), Section 38(2) and other applicable provisions of the Electricity Act, 2003 and the Regulations framed there under for termination of the BPTAs dated 24.2.2010 and TSA dated 7.12.10 and utilization of the long term transmission capacity allocated for other purposes.
	3.	226/MP/2015	TRNEPL	Petition under Sections 79 (1) (c) and 79 (1) (k) of the Electricity Act, 2003 seeking appropriate directions for operationalization of the LTA dated 14.9.2010 read with letter dated 27.12.2013.
	4.	I.A. No. 17 of 2016 in Petition No. 188/MP/2015	SEML	Interlocutory Application for keeping the amount of the encashed bank guarantee in a separate account till order is issued in the petition.
	5.	6/RP/2016	JPL	Petition for review of order dated 18.12.2015 in Petition No. 135/TT/2012.
	6.	82/MP/2016	NTPC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for extension of Power Purchase Agreement dated 22.12.1995 with erstwhile Haryana State Electricity Board (now Haryana Power Purchase Centre) for ten (10) years beyond 31.12.2015.
30.6.2016 Thursday At 10.30 A.M. Misc. Petitions	1.	64/MP/2016	BSES	Petition seeking adjudication of dispute between BSES Rajdhani Power limited & BSES Yamuna Power Limited with NTPC. (On admission)
	2.	72/MP/2016	MPL	Petition seeking principle approval of the Abstract Schemes of capital expenditure in compliance with Environmental (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forests and Climate change. (On admission)
	3.	74/MP/2016	PTCL	Petition seeking declaration that the scheduled COD under the TSA entered into between the petitioner and the respondent Nos 1 to 23 is 12.5.2014 being the date when the Agreement was executed by the parties. (On admission).
	4.	303/MP/2015	Vedanta	Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009.
	5.	03/MP/2016	Vedanta	Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5th July, 2010 under Regulation 2010 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter- State Transmission and related matters ) Regulations, 2009.
	6.	43/MP/2016	RAPPTCL	Petition under Section 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 seeking payment of monthly transmission charges.
	7.	33/MP/2016	NTPC	Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of 'Change in Law' affecting the Badarpur Thermal Power Station.
	8.	158/MP/2015	NRLDC	Default in payment of Deviation Charges in excess of the drawl schedule by PDD, J&K and default in opening letter of Credit towards the non-payment of deviation charges.
	9.	112/MP/2015	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.2007 executed between GMR Kamalanga Energy Limited and Bihar State Power (Holding) Company Limited for compensation due to change in law impacting

				revenues and costs during the operating period.
10.	312/MP/2015	MEPL		Petition under Section 79(1) (f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, a generating company, and Power Grid Corporation of India Limited, the Central Transmission Utility.
11.	24/MP/2014	APL		Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new coal pricing regulation by Indonesian Government and depreciation of Indian Rupee vis-a-vis US Dollar and levy MAT as per amendment of section 115 JB of Income Tax Act, 1961.
12.	249/MP/2015	KSEB		Petition under Section 79(1) (c) and 79(l) (f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term open access in Inter-State transmission and related matters) Regulations, 2009, seeking intervention of Hon'ble Commission 'in the matter of non-grant of LTA from the start date sought for in the LTA applications made in December 2014 with firm PPAs executed under DBFOO bidding framework between Generators and KSEB Ltd., despite availability of ATC during the time frame sought for in the LTA application, by reserving ATC in favour of very old target region LTA customers who failed to submit firm PPAs to the intended regions within a reasonable period, causing irreparable financial loss to KSEB Ltd. and other related matters. Kerala State Electricity Board Limited.
13.	15/MP/2016	RSC		Petition seeking directions for preparation of UI account under-drawal against collective transactions within specified time and for payment of UI charges in terms of the Central Commission Regulations read with Regulations of the State Commission..
14.	04/SM/2016	SuoMotu		Non-compliance of the CERC (Procedure, Terms and Conditions for grant of trading license and other relate matters) Regulations, 2009 by Pan India Network Infravest Limited
15.	75/MP /2016	PINIL		Petition for downgrading the Inter-State Trading License of Pan India Network Infravest Limited from Category I to Category-IV.
16.	20/RP/2016	KBUNL		Petition for review of order dated 9.2.2016 in Petition Nos. 207/GT/2013- and 260 /GT/2014 regarding approval of generation tariff of Muzaffarpur Thermal Power Station (220 MW) for the period from the date of commercial operation of Unit-I to 31.3.2014.
17.	67/TL/2016	OGPTL		Application for grant of transmission license with respect to transmission system being established by Odisha Generation Phase-II Transmission Limited.
18.	28/MP/2016	MPL		Petition under Regulation 111 of CERC (C&B) Regulations, 1999 seeking clarification on the methodology of computation of availability for Inter-State Generating Stations such as Maithon Power Ltd for which capacity has been tied up in Mega Watt basis.

(T.D.PANT)  
Deputy Chief (Legal)  
27.6.2016